

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 68

Dated Guwahati, the 19th December, 2015

For proper functioning and improvement of the administration of justice in the State of Nagaland, the Gauhati High Court has been pleased to set the following guidelines for the State of Nagaland.

- (i) All Sessions Judges shall register Sessions Cases and maintain a separate Sessions Case Register. The present practice of maintaining Sessions cases proceeding in the GR case record is to be discontinued immediately.
- (ii) All Sessions Courts shall register separate Misc. Case, when an application for bail is filed either under Section 438 or 439 of Cr.P.C.
- (iii) No Sessions Judge shall try any Magistrate triable case, unless the case is committed to the Court of Sessions, except where the statute specifically provides so.
- (iv) All criminal cases triable by Magistrates shall be filed in the Court of the Chief Judicial Magistrate. The concerned CJM shall transfer the cases to other courts uniformly. There shall be rationalized distribution of cases so that pendency do not become high in a particular court.
- (v) Henceforth, all CJMs shall define the police station / elaka-wise jurisdiction of each of the Judicial Magistrate Court.

The guidelines will come into force with immediate effect.

By Order,

Sd/- M.A. Ali,

REGISTRAR (VIGILANCE)

Memo No. HC. III-07/2015/ 3238-44/G Dated: 19th December, 2015

Copy to:

1. The Registrar (Admn./ Judl./ Estt.), Gauhati High Court, Guwahati.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl.
3. The Registrar-cum-Principal Secy. to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
- ✓ 5. The System Analyst, Computer Section, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of Gauhati High Court.*
6. The P.S. to Hon'ble Mr. / Mrs. / Dr. (Mrs.) Justice _____
Gauhati High Court, Guwahati.
7. The C. A. to the Registrar General, Gauhati High Court, Guwahati.

M.A. Ali
REGISTRAR (VIGILANCE)

19/12/15